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EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification No. 14/2014 - Central Excise (N.T.)

New Delhi, the 21 st March, 2014

30, Phalguna, Saka, 1935

G.S.R. (E).- In exercise of the powers conferred by section 37 of the Central Excise Act, 1944 (1 of 1944), the Central Government hereby makes the following rules further to amend the Central Excise Rules, 2002, namely:-

1. Â Â (1) These rules may be called the Central Excise (Second Amendment) Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. For rule 12CCC of the Central Excise Rules, 2002, the following shall be substituted, namely:-

" 12CCC. Power to impose restrictions in certain types of cases.- Notwithstanding anything contained in these rules, where the Central Government, having regard to the extent of evasion of duty, nature and type of offences or such other factors as may be relevant, is of the opinion that in order to prevent evasion of, or default in payment of duty of excise, it is necessary in the public interest to provide for certain measures including restrictions on a manufacturer, first stage and second stage dealer or an exporter may, by notification in the Official Gazette, specify the nature of restrictions including suspension of registration in case of a dealer, types of facilities to be withdrawn and procedure for issue of such order by the Chief Commissioner of Central Excise.

Explanation.- For the purposes of this rule, it is hereby clarified that every proposal initiated in terms of the procedure specified under notification no. 05/2012-CE (N.T.) dated the 12 th March, 2012 published in the Gazette of India, Part II, Section 3, Subsection (i) vide number G.S.R. 140(E), dated the 12 th March, 2012, which is pending, shall be treated as initiated in terms of the procedure specified under this rule and shall be decided accordingly."

F. No. 267/13/2013-CX.8

(Pankaj Jain)

Under Secretary to the Government of India

Note.- *T* he principal rules were published in the Gazette of India vide notification number 04/2002-CE(NT), dated the 1st March, 2002 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 143(E), dated the 1 st March 2002 and were last amended vide notification number 08/2014-Central Excise (NT) dated the 28 th February, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 134 (E), dated the 1 st March, 2014.